

(Rs. in crore)

Sl. No.	Year	Budget allocation	Budget utilization		
			Infrastructure component	Competitions	Total
1.	2008-09	92.00	83.85	8.15	92.00
2.	2009-10	135.00	105.00	30.00	135.00
3.	2010-11*	413.00	133.52	74.15	207.67
TOTAL		640.00	322.37	112.30	434.67

*upto 31st October, 2010

(b) The scheme has the target to cover around 2.5 lakh village panchayats and 6,400 block panchayats (including its equivalent units) in a phased manner over a period of 10 years. As on 31st October, 2010, around 33,922 village panchayats and 1,432 block panchayats have been approved/covered under the scheme.

(c) By the end of Twelfth Five Year Plan *i.e.* 2016-17.

(d) No Sir.

Delay related to CWG

2634. SHRI MANI SHANKAR AIYAR: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the delays relating to the Commonwealth Games 2010 tabulated at Table 2.2 of Majumdar and Mehta's "Sellotape Legacy" are accurate; and

(b) the updated factual information about these delays?

THE MINISTER OF STATE IN THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI PRATIK PRAKASHBAPU PATIL): (a) and (b) Factual position in this regard is given in the Statement.

Statement

Factual position regarding delays in Commonwealth Games

Sl. No.	Agency/issue	Problem	Status/Response	Factual position as informed by Delhi Development Authority
1	2	3	4	5
1.	Litigation on environmental issues	PIL filed in October 2007 in Delhi High Court. Court ordered committee on environmental impact in November 2008.	Supreme Court stayed order and judgment of Delhi High Court in December, 2008. Gave clearance in July, 2009.	Some NGO's filed a writ petition in the Hon'ble High Court of Delhi in the month of October, 2007. The matter was argued in the High Court till February, 2008. Hon'ble High Court delivered the judgement on 03/11/08. In its judgement, Hon'ble High Court, ordered constitution of a committee to determine whether site of Commonwealth Games Village falls in river bed. Aggrieved by above judgement, DDA filed appeal in the Supreme Court in December, 2008. Hon'ble Supreme Court granted injunction order on 05.12.08 on the implementation of orders of the High Court. Finally Supreme Court up held the appeal of DDA on 30.07.2009. During the pendency of this case in High Court and as well as in Supreme Court, work was not stopped but was slowed down by Project Developer, though Hon'ble Court did not direct.
2.	DDA and private partner for construction of residential	DDA took 10 months to select the private partner due to a delay in finalizing	DDA: Many procedures new to it in public-private partnership. DDA: Milestones had	The information given is based on the facts.

accommodation (1186 flats).	<p>the list of bidders and preparing the RFP.</p> <p>DDA entered into PPP with Emaar-MGF in September, 2007. Targets not achieved even after shifting and revision of deadlines.</p> <p>Private builder slowed construction in December, 2008 citing fund problems and global slowdown.</p>	<p>to be revised due to objections from NGO's, Akshardham temple, litigation, configuration of rooms/flats.</p> <p>DDA announced bailout package of Rs. 766 Crore in May 2009 for additional share of 333 flats from project developer's share of apartments, in addition to DDA's existing share of one-third apartments.</p>	
3. DDA	<p>DDA engaged a third party for quality assurance only in May 2008, by which time 25% of the period of execution was already over.</p>	<p>DDA: No substantial delays and all facilities will be handed over to O.C. by stipulated timeline of June, 2010.</p>	<p>The information given is based on the facts. However, the apartments was made functional and handed over to Organizing Committee.</p>

1	2	3	4	5
4.	DDA	Venue briefs were received in December 2006, but DDA appointed technical consultants for the project only in February, 2007.	Many procedures new to DDA in public-private partnership.	
5.	Construction work for the swimming pool, training hall, fitness centre, athletic track and internal development (roads and subways)	Was awarded only in April, 2008, after a year's delay		The training venues at the Games Village were assigned by the OC in the month of May, 2007. Some time was required to prepare the drawings and estimates thereafter. The tenders were invited in December, 2007 and due to procedure involved, work was started in April, 2008. Thus, there was no delay in taking up above work.
6.	Proposed Entry Roads	Two separate entry roads from NOIDA link road were planned but these roads pass through 15 metre strip of land owned by the Uttar Pradesh Government, which had not given permission till July, 2009.	DDA: Proposal for land acquisition was sent in July, 2009 to Land Acquisition Collector.	This is regarding entry of work force and logistics in the north of Metro Station. There was no dispute regarding other two entries. A small piece of land belonging to U.P. Government was not available initially. The matter was placed before the Committee of Secretaries (CoS) in 2008. In spite of intervention of Cabinet Secretary, U.P. Government, did not agree to handover the land. Delhi Government after taking legal advice, decided to acquire the land under the emergent provisions and land was handed over by the Government of Delhi in Dec., 2009 and entry of work completed in March, 2010. This was not caused any delay.